

CCA 49/02
OA 1619/01

09.4.02 Hon. Mr. Justice R.R.K. Praveen, VC
Hon. Mr. C.S. Chacka, A.M.

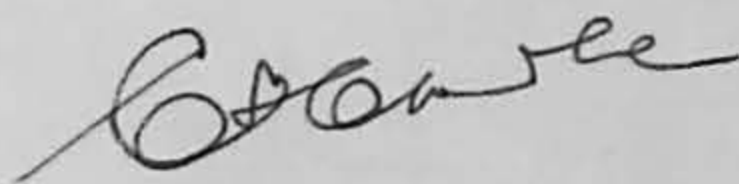
We have heard Sri Upendra Nath, holding brief of Sri R.K. Nigam's Counsel for the applicant.

This contempt application 4517 of AT Act 1985 has been filed for punishing the respondents for committing willful disobedience of this Tribunal by not complying with the order dated 9.1.02 passed in OA No. 1619/01. The directions given by the Tribunal was as under:-

"In view of the fact that applicants have been functioning on adhoc basis on a number of years, we consider it proper to direct the respondent no. 2 to dispose of the representation dated 6.12.01 by a reasoned and speaking order within a period of three months from the date of receipt of this order."

The respondent no. 2 by order dated 8.3.02 decided representation, a copy of which has been filed as (Annexure 3). A perusal of the order shows that the order is well discussed. In the circumstances, there is no question of any contempt by the respondents. If the applicant is not satisfied with the order, he may challenge it in original side.

The Contempt application is accordingly rejected. No order as to costs.


A.M.


VC